

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Contempt Case (AT) No. 27 of 2020
in Company Appeal (AT) No. 44 of 2018

IN THE MATTER OF:

Suman Dhir & Anr.

....Appellants

Vs.

Gyan Ganga Educational Institute Pvt. Ltd. & Ors.

....Respondents

Present:

For Appellants: Mr. Aayushya Aankul, Advocate

For Respondents: Ms. Mithila Jain, Advocate
Mr. Amit Shankar Amist, Advocate for R-1 to 3.

ORDER
(Virtual Mode)

08.01.2021: For filing a proposal in respect of the balance unsecured loan with interest @ 10% compounded annually which the Respondents have to pay from 1.4.1999 the matter is adjourned to **11th February, 2021**, at request of the Learned Counsel for the Appellant.

[Justice Venugopal M.]
Member (Judicial)

[Balvinder Singh]
Member (Technical)

sa/kam